

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21319/2019

(Arising out of impugned final judgment and order dated 20-11-2018 in ITA No. 44/2014 passed by the High Court Of Karnataka At Bengaluru)

DIRECTOR OF INCOME TAX (EXEMPTION)

Petitioner(s)

VERSUS

D.R. RANKA CHARITABLE TRUST

Respondent(s)

(FOR ADMISSION and I.R. and IA No.100119/2019-CONDONATION OF DELAY IN FILING and IA No.100123/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date :19-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Aman Lekhi, ASG
 Mr. Arjun Garg, Adv.
 Mr. Jitin Singhal, Adv.
 Mr. Davansh Shrivastava, Adv.
 Mr. Aakash Nadolia, Adv.
 Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP(C) No. 18061/2013 and connected matters.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR